

ITEM NO.21

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No(s). 33188/2023

YAKUB SHAH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 16-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Prashanto Chandra Sen, Sr. Adv.
Mr. Kaushik Choudhury, AOR
Ms. Radha Tarkar, Adv.
Mr. Aaron Shaw, Adv.
Mr. Saksham Garg, Adv.
Mr. Jyotirmoy Chaterjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Service to be effected upon the advocate on record for the
Union of India.

Let there be a order of *status quo* as regards the subject
premises for a period of 10 days from today.

List after one week.

Liberty is given to the learned counsel for the petitioner to
file an additional affidavit.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR